

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTH ZONE BENCH,
CHENNAI**

**(Under Section 18(1) read with Sections 14, 15
of National Green Tribunal Act 2010)**

ORIGINAL APPLICATION No. 17/2022/EZ

Permandlla Kiran Kumar

... Applicant

Vs

1. The State of
Telangana And
others

... Respondents

MEMO FILED BY THE PETITIONER



S.M. Durga Bhavani

Counsel for Applicant

8121852580

Salimelabhavani96@gmail.com

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTH ZONE BENCH,
CHENNAI**

**(Under Section 18(1) read with Sections 14, 15
of National Green Tribunal Act 2010)**

ORIGINAL APPLICATION No. 17/2022/EZ

IN THE MATTER OF:

1. Permandlla Kiran Kumar,
H-No 2-28 Gajularamaram Village,
Shapurnagar Jeedimetla,
Quthbullapur Mandal,
Medchal Malkajgiri Dist
Hyderabad, Telangana –
500055.

.....Applicant

Versus

- 1 The State of Telangana
Rep.by its Secretary Public
5th Floor, Burgula Rama Krishna Rao Bhavan,
NH 44, Hill Fort,
Adarsh Nagar, Hyderabad,
Telangana 500063 and Others

.....Respondents

MEMO FILED BY THE PETITIONER AS PER DEFECT NOTIFIED

DATED 03/02/2022

It is respectfully submitted that
Asper the directions by this Honb'le Tribunal Defects Updated

1) Complete Details of the Respondents

1. The State of Telangana Rep.by its
Chief Secretary Government
of Telangana Sri Somesh Kumar
5th Floor, Burgula Rama Krishna Rao
Bhavan, NH 44, Hill Fort,
Adarsh Nagar, Hyderabad, Telangana 500063
Email:- splcs-rev@telangana.gov.in
Phone No:- 7997959878
2. The Government of India
Rep. by its Inspector General of Forest
Mr. Anjan Kumar Mohanty
Ministry of Environmental and Forest, New Delhi 110003
Email:- igfmef.akm@gov.in
Phone No:- +91-11-20819293



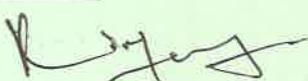
3. Telangana Forest Department
Rep by its IFS PCCF (SF) Sri R.M.Dobriyal
Aranya Bhavan, Saifabad, Hyderabad
Telangana- 500004
Email:- pccftelangana@gmail.com &
prlccf_peshi_tsfd@telangana.gov.in
Phone No:- 8330935440
4. The District Collector
Rep by Collector & District Magistrate (FAC)
Sri Dr. S.Harish
Near Kesara Ring Road
Medchal Malkajgiri,Collectorate
Telangana 501301.
Email:-collector-mdl@telangana.gov.in
Phone No:- 8008003360
5. State Pollution Control Board Telangana
Rep by its Member Secretary TSPCB
Smt. Neetu Kumari Prasad
A-III, Industrial Estate, Sanath Nagar Hyderabad
Telangana 500018
Email:- ts_ms@pcb.ap.gov.in
Phone No:- 040 23887500, 9866776709
6. Hyderabad Metropolitan Development Authority
Rep by its Special Chief Secretary to Govt.
MA&UD Dept. & Metropolitan Commissioner
Sri Arvind Kumar
Swarna Jayanti Complex,
Sanjeeva Reddy Nagar Rd,
Srinivasa Nagar, Ameerpet,
Hyderabad - 500082 Telangana, India
Email:- mc@hmda.gov.in
Phone No:- 9440903166
7. Hyderabad Lakes and Water
Bodies Management Circle
Rep by Sri TV Sridhar
H. M. W. S and Sewarage Board
Administrative Office Building
Khairatabad, Hyderabad T.S -500004
Email:- mdhmwssb@hyderabadwater.gov.in
Phone No:- 9989988875
8. Irrigation & CAD Department of Telangana
Rep By Engineer-in-Chief(A.W)I&CAD
Sri Gummabi Anil Kumar
The Engineer-in-Chief (Irrigation) I&CAD
Department, 2nd Floor, Jalasoudha,
Errum Manzil, Hyderabad - 500 082.
Email:- encawtg@gmail.com
Phone No:- 9100973700



9. Greater Hyderabad Municipal Corporation
Rep By Chief City Planner GHMC
Sri Devender Reddy
Email:- mayor.ghmc@gov.in
Phone No:- 9849904768
10. Revenue Divisional Officer
Rep by E Mallaiaha
Sainikpuri S.O, Tirumalagiri,
Hyderabad, Telangana, 500094
Email:- rdomalkajiri@gmail.com
Phone No:- 7995073753
11. Mandal Revenue Officer
Rep by Deputy Tahsildar
Sri Srinivas
Quthbullapur Suraram Road
Medchal Malkajiri Dist
Hyderanad T.S 500055
Email:- tahqpr07@gmail.com
Phone No:- 9704672246
12. Venus Group
Rep By Sri K.Raja Reddy
Veenus Infra, Venus Arcade, Venus Eadifin
Plot No 534 Vivekananda Nagar,
Kukatpally Hyderabad T.S 500072
Email:- tvnreddy@ymail.com
Phone No:- 9246524618
13. Vyshnavi Infrabuild (INDIA) Pvt Ltd
Rep By Sri D.Sashikanth Reddy
D.NO:8-2-120/86/9/A/31,
Rao & Raju Colony Road No.2,
Banjara Hills Hyderabad TS 500034
Email:- venkat@vyshnavigroup.com
Phone No:- 9866677617
14. Vokshith White Lotus SR Developers
Rep by Sri A.Somi Reddy
Plot Number 62 Gajularamaram
VokshithEnclave shapurnagar
Jeedimetla Hyderabad Telangana
500055
Email:- asr@srdevelopers.co.in
Phone No:- 9348111666



2) Concerned respondents Email ID's and Phone Numbers.

Respondents	Email ID's	Phone No's
1. The State of Telangana Rep.by its Chief Secretary Govt of Telangana	splcs-rev@telangana.gov.in	7997959878
2.The Government of India Rep. by its Inspector General of Forest	igfmef.akm@gov.in	+91-11-20819293
3. Telangana Forest Department Rep by its IFS PCCF (SF)	pccftelangana@gmail.com & prlccf_peshi_tsfd@telangana.gov.in	8330935440
4. The District Collector Rep by Collector & District Magistrate (FAC)	collector-mdl@telangana.gov.in	8008003360
5. State Pollution Control Board Telangana Rep by its Member Secretary TSPC	ts_ms@pcb.ap.gov.in	040 23887500, 9866776709
6. H.M.D.A Rep by its Special Chief Secretary	mc@hmda.gov.in	9440903166
7. Hyderabad Lakes and Water Bodies Management	mdhmwssb@hyderabadwater.gov.in	9989988875
8. Irrigation & CAD Department of Telangana Rep By Engineer in Chief	encawtg@gmail.com	9100973700
9. Greater Hyderabad Municipal Corporation Rep By Chief City Planner GHMC	mayor.ghmc@gov.in	9849904768
10. Revenue Divisional Officer Medchal Malkajgiri Dist	rdomalkajgiri@gmail.com	7995073753
11. M.R.O Quthbullpur Mandal	tahqpr07@gmail.com 	9704672246

12. Venus Group	tvnreddy@ymail.com	9246524618
13. Vyshnavi Infrabuild (INDIA) Pvt Ltd	venkat@vyshnavigroup.com	9866677617
14. Vokshith White Lotus SR Developers	asr@srdevelopers.co.in	9348111666

3) Concerned respondents Removed as per the ORDER Dated (11-02-2022).

a) Respondent No.9,

The Commissioner & Inspector General of Registration and Stamps

b) Respondent No.16,

The Central Bureau of Investigation (CBI).

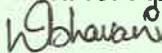
4) Concerned respondents Removed as per the ORDER Dated (11-02-2022).

Notices Issued to all the Respondents, **Except Respondents No.9 & 16** by Registered Post with Acknowledgement due, and also via Email.

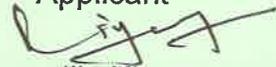
Therefore it is prayed that this Hon'ble Tribunal maybe pleased to record this **MEMO** and may grant Order any other relief as his lordship deem proper in the interest of justice, may deem fit and proper in the fact and circumstances of matter.

Dated at Hyderabad on this ~~16~~¹⁵ day of February 2022

Council for Applicant.


S.M. Durga Bhaveni
 B.Com., LL.B.
ADVOCATE
 5-1-462 / 13A, Victoria Gunj,
 Rangunj, Sec-Bad, Hyd, T.S. - 500 003.

Applicant


 Permandlla Kiran Kumar

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(Under Section 18(1) read with
Sections 14, 15 of
National Green
Tribunal Act 2010)
(SOUTHERN ZONE, CHENNAI)**

Original Application No. 17 of 2022
(SZ)

P. Kiran Kumar

Applicant....

Vs

**The State of Telangana &
Others**

Respondents..

**MEMO Filed For by
the Applicant**

Filed on: 18/02/2022

Filed By:

M.S. Durga Bhavani,

Advocate

Office: 5-1-462/13A, Victoria Gunj,

Ranigunj, Sec-Bad, Hyderabad,

Telangana 500003.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH, CHENNAI

ORIGINAL APPLICATION No.17/2022/EZ

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Versus

- 1 The State of Telangana
Rep.by its Secretary Public
5th Floor, Burgula Rama Krishna Rao Bhavan,
NH 44, Hill Fort,
Adarsh Nagar, Hyderabad,
Telangana 500063
- 2 The Government of India Rep.
by its Secretary
Ministry of Environmental and Forest,
New Delhi 110003
- 3 Telangana Forest Department
Aranya Bhavan, Saifabad,
Hyderabad – 500004
- 4 The District Collector
Near Kesara Ring Road
Medchal Malkajgiri,
Collectorate
Telangana 501301
- 5 State Pollution Control Board Telangana
A-III, Industrial Estate, Sanath Nagar
Hyderabad 500018
- 6 Hyderabad Metropolitan Development Authority
Swarna Jayanti Complex,
Sanjeeva Reddy Nagar Rd,
Srinivasa Nagar,
Ameerpet, Hyderabad
Telangana 500082



- 7 Hyderabad Lakes and Water Bodies Management Circle
H. M. W. S and
Sewarage Board Administrative Office
Building Khairatabad,
Hyderabad -500004
- 8 Irrigation & CAD Department of Telangana
The Engineer-in-Chief (Irrigation)
I&CAD Department, 2nd Floor,
Jalasoudha, Errum Manzil,
Hyderabad - 500 082.
- 9 Greater Hyderabad Municipal Corporation
CC Complex Tank Bund,
Lower Tank Bund,
Hyderabad 500063
- 10 Revenue Divisional Officer,
Sainikpuri S.O, Tirumalagiri,
Hyderabad, Telangana, 500094
- 11 Mandal Revenue Officer,
Quthbullapur Suraram Road
Medchal Malkajgiri Dist
Hyderanad Telangana 500055
- 12 K.Raja Reddy
Veenus Infra, Venus Arcade,
Venus Eadifin Plot No 534
Vivekananda Nagar, Kukatpally
Hyderabad 500072
- 13 D.Sashikanth Reddy
D.NO:8-2-120/86/9/A/31,
Rao & Raju Colony Road
No.2, Banjara Hills
Hyderabad TG 500034
- 14 A.Somi Reddy
Plot Number Gajularamaram
Vokshith Enclave
shapurnagar Jeedimetla
Hyderabad 500055

.....Respondents



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Place: Hyderabad

Date : 13/01/2022

Filed by

Permandlla Kiran Kumar
Applicant 9666413666

S.M. Durga Bhavani
Counsel of Petitioner
(S.M. Durga Bhavani)
ADVOCATE
5-1-462 / 13A, Victoria Gunj,
Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

1. I Permandlla Kiran Kumar s/o Late Permandlla Lingam Age about 34 Years R/o

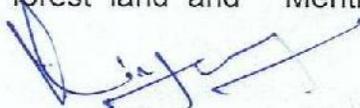
H-No 2-28 Gajularamaram Village Quthbullapur Mandal Medchal Malkajiri Dist

Hyderabad Telangana India 500055, I preferred, under Section 18 (1) read with Section 14, 15 read with section 20 of the National Green Tribunal Act 2010 bring to the notice of the State and Telangana Government the alleged illegal and unauthorized use of forest land in Gajularamram Village by the Res No.13,14,15 & Others Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Pvt Ltd and others.

2. Forest Conservation Act is a unique piece of legislation and regulatory mechanism that reflects the collective will of the nation to protect its rich forests, biodiversity and natural heritage and resources. The act permits only unavoidable use of forest land for various development purposes. But the above respondents 9, 10, 11,12,13,14 & 15 are not even perturbed about the forest land and also the Master Plan of Hyderabad Metropolitan Developmental Authority (HMDA) for better town planning and safeguard the Reserve Forest Land in Sy No 19 Ext 471.14 Acrs Located at Gajularamaram Village Quthbullapur Mandal ,Medchal Malkajgiri Dist Hyderabad Telangana and there is No ULC Clearance for the Buliding Permissions From (HMDA) and NOC form Forest Department.
3. I submit that the Respondent No 13, 14 & 15 and others are Fabricating the Documents as they are misguiding authority's stating that as Gramapanchayath layout year 1974.
 - a) Whereas company registered CIN U45209TG2010PTC069700 Date of Incorporation 28/07/2010 Company Name VYSHNAVI INFRABUILD (INDIA) PRIVATE LIMITED RoC-Hyderabad Registration Number 069700 DIN 01624778 MADHAVI LATHA RAMINENI 25/01/2020 DIN 01662323 SASIKANTH DEVARAPALLI 13/06/2016.
 - b) CIN U70102TG2008PTC062141 Date of Incorporation 10/12/2008 Company Name SPACE VISION EDIFICE PRIVATE LIMITED RoC-Hyderabad Registration Number 062141 DIN 0002344512 VENKATA THUMATI NARASIMHA REDDY 10/12/2008 DIN 0002345108 VINTHA MADHAVA REDDY 10/12/2008.
 - c) From the above it is clearly states that they are active since 2008 & 2010 but

they are promulgating as grampanchayath layout, Greater Hyderabad Municipal corporation formed on April 16th 2007, and if its grampanchayath layout, what is the use of Land Use Information for D.Sasikanth? With the application number **005514/LU/P5/HMDA/29112017**, dated: **29th November, 2017**, the HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY with a reply stating Open Space (Buffer), Open Space Nala Open Space (Buffer), Residential Use Zone Nala Open Space (Buffer) passing through the Sy.No the Respondent No 6 & 10 has given illegal permissions for the building permissions with LRS, this leads to great threat for the natural flow of Open 30" Feet Nala and also encroachments into forest land.

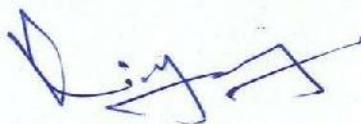
4. I submit that the Respondent No 13,14 & 15 and Others failed to convert Agriculture Land to Non Agriculture Land which are adjacent to Forest land File **No.L/1360/2019**, and made almost of 200 Cr in loss to the Government Revenue.
5. I submit that the Respondent No 4,6,7,8,9,10,11 & 12 are supportive with the Respondent No 13, 14,15 and Others and Highly involved in the demolishing the ECO System and false reports for the welfare of Respondent No 13,14,15 and Others by not taking serious actions against the culprits.
6. It is submitted that the Respondent No.13 14 & 15, Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and Others. Are captivating advantage and jettisoning the forest boundaries and creating Illegal Layouts without the prior permissions from the respective governing bodies (HMDA) and Forest department clearance, they are felling of the valuable tress and occupying the Forest land for their advantage and also closing the Ponds and lakes which are adjacent making the natural water flow drain 30 Feet open NALA has been removed and occupied into the Layout from the forest land in Sy No 19 Irrigation & CAD Department of Telangana failed to take necessary action and safeguard the natural flow of water from the lakes and ponds.
7. I further contended that there is No Forest Authority Clearance for the layouts suppressing the fact on forest land and Mentioning that no forest land is



involved. It is also their case that the Divisional Forest Officer (in short, DFO) of Medhcal Gajularamram Circle, has confirmed in his reply to one News Paper Hans India Dated 03 July 2019 When the Hans India Contacted the Local FRO Forest Range Officer Sridevi on the Issue, she said that a warning Letter has been already sent to the builders and the Local MRO has been instructed to conduct survey. She warned that NOC from the Forest Department is Mandatory for any constructions beside the forest lands and a non-bailable case would be filed against them under the forest Conservation and Biodiversity act, and also given complaints in Lokayukta Dated 09 August 2019 no forest land Clearance has been allotted/given to Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and Others. For construction of Buildings & Layouts or any other purpose apart from that they are not approved layouts from governing bodied.

8. I further submit that Prajavani complaint No. **MHLDC/E/2020/00032** Dated 03rd November 2020, but no action taken against the land grabbers.
9. I further submit that complaint made to Hyderabad Metropolitan Division Authority (HMDA) Complaint No. **HMDA709-vH8Tpf2O** Dated 16th September 2019 but no action taken against the land grabbers.
10. I further submit that complaint made to **Central Bureau of Investigation** Dated 05th of September 2019 Postal Receipt No RN013654664IN, No action taken against the land grabbers.
11. I further submit that complaint made to **Chief Minister of Telangana and Chief Secretary of Telangana (CCLA)** Postal Receipt No RN144298237IN Dated 24th July 2019, Postal Receipt No RN144298223IN Dated 24th July 2019 No action taken against the land grabbers.
12. I further submit that Res No 6 & 10 issued LRS file No 28072017035934 Dated 28/7/2017 in file No 3000077964. Whereas **100 Feet road is passing from the land as per Master Plan of HMDA** this undoubtedly states that there are many such aspects which are assertive for the encroachments into Forest land.

13. I further state that complaints via Twitter and other websites given on 26th & 28th September 2020 and also given formal complaint in written to DFO, Medchal and Forest Range Officer Mechal on 26th October 2020 to directed Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave and others to vacate the forest land which has been occupied illegally by the Land grabbers in 471.14 acres of Total Extent in which around 23.00 Acres of land is illegally occupied by Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and Others. The DFO also requested the Collector and District Magistrate, Medchal Gajularamram Circle, Respondent for appropriate direction to Tahasildar, Quthbullapur to initiate eviction of encroachment land by Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and others.
14. It is submitted that the land in **Sy Nos.19 Ext Ac 471.14** belongs to Forest land, which is a vast extent adjacent to Gajularamaram village, as per present market rate the value of the land is worth of 200 crores and odd and due to negligence of the government authorities, the Land grabbers M/s. **VOKSHITH WHITE LOTUS, VOKSHITH HILL VIEW (SR DEVELOPERS), (VEENUS ARCADE, VEENUS INFRA, VEENUS EADIFIN) & VYSHNAVI INFRA, Space Vision Edifice Private Limited and others** with the support of (Quthbullapur Mandal & Quthubullapur Revenue Officials)
15. It is submitted that they tampered and Changed the Official boundaries of the said survey Number and making the Plots with the support of Officials of Gajularamaram Municipal Circle, and as such the acts of the said land grabbers were causing huge loss the government and also the said real estate people are destroying the natural ECO system and causing huge loss to the nature also.
16. I further submit that due to the Illegal and Unauthorized Encroachment over the Forest land by the Land Grabbers (Somi Reddy "VOKSHITH WHITE LOTUS&VOKSHITH HILL VIEW (SR DEVELOPERS)" Raja Reddy (VEENUS ARCADE & VEENUS INFRA) Sashikant Reddy (Vyshnavi Infra & Space Vision Edifice Private Limited)) and others, with the support of the Government officials

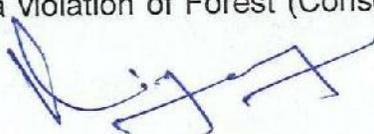


(Municipal and Revenue) earned more than 100 crores as a black money, as they are not showing the same in their income tax returns and making the plots on said survey number, and if anybody from common people raises any objection about illegal occupation of the Forest land then they used to threaten them with dire consequences.

17. I further submit that if your kind authority makes an internal enquiry about this matter in respect of said forest survey number, it may lead to reveal the actual culprits and the snakes who are hidden behind this.

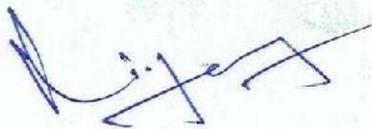
18. I submit that being a Citizen I have made several representations to the Quthbullapur Revenue Officials with regard to the Land Grabbing/Encroachment by the said Land Grabbers in Govt & Forest land but all my efforts are in **Vain,** **moreover the revenue officials & Forest officers are suggesting me not to interfere in said activities.** I submit that I have made several representations to the Mandal Revenue office, Quthubullapur Mandal, & Forest office under RTI Act, to reveal the actual position in and over the said govt land & Forest Land and how the land grabbers, govt officials are colluded with each other and how they are making the crores of Rupees money with their illegal and un-lawful activities and how they are evading the taxes to the Government.

19. I further submit that the said land grabbers with the support of sub-Registrar office, Quthubullapur creating registered documents over the said Govt Lands & Forest land and basing on the said sham documents they are getting huge bank loans from different banks and evading to repay the same. Therefore I request your kind authority look into the matter very seriously and make **Internal Enquiry** and also **Physical Verification** with higher officials of your authority over the said Forest Land in the above said survey number as stated Supra and to take necessary actions against the Culprits of the Government Officials (Revenue and Municipal) who supported the said land Grabbers and also take Necessary and Immediate Action against the Land Grabbers in the Interest of Natural Justice and punish them accordingly for the sake of state interest. In the light of the above-stated facts and circumstances and that the non-forest use of forest land without prior approval of the Union Government is a violation of Forest (Conservation) Act.



Grounds:-

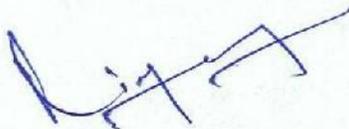
- a. The respondent authorities have a duty under law to restore the lost forest land and Trees Greenery from the Forest land, to its natural state by fixing the Boundaries and Safeguard the forest land.
- b. The respondents ought to have removed encroachments in the forest land and 30 feet open NALA which would have prevented from huge loss in case of heavy rains and floods form above lakes.
- c. The failure of the respondents to perform their duties has resulted in the present situation and in violation of all forest laws, environmental laws and safeguard the water ponds and lakes law.
- d. The respondents ought to have seen that rain water into the Pedda cheruv and Chintal cheruvu, Bandam cheruvu and Parki Cheruvu which are (Golusukattu Cheruvulu) linked as chain to flow the water naturally they are against laws through illegal occupation by the land grabbers.
- e. The respondents ought to have prevented the dumping of waste into the ponds and lakes.
- f. The respondents ought to have taken steps to prevent the Pedda cheruv and Chintal cheruvu, Bandam cheruvu and Parki Cheruvu from becoming stinking cesspools.
- g. The respondents ought to have prevented industrial waste from being dumped into the Forest land and Lakes.
- h. The respondents ought to have maintained the upstream area of the Pedda cheruv and Chintal cheruvu, Bandam cheruvu and Parki Cheruvu in a proper state to ensure of freshwater.
- i. The failure of the respondents is violative of forest conservation act leads to failure of ECO system and also great loss to people who have purchased lands unknowingly without proper knowledge.



INTERIM RELIEF:

Pending disposal of the application, the applicant pray that this Hon'ble Tribunal be pleased to **DIRECT THE RESPONDENTS TO FORTHWITH.**

- A. Furnish details of all plans, proposals and projects launched to restore the forest land occupied by the Respondents 13, 14, 15 & others and the action taken under these plans.
- B. Conduct a survey of the entire Forest land Sy No 19 Ext 471.14 Acrs Gajularamram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad, and Fix the Boundaries and submit a report to this Hon'ble Tribunal on the encroachments into the forest land.
- C. Conduct a survey of the number of commercial establishments/ industrial establishments/ workshops etc along the Forest land Sy No 19 Ext 471.14 Acrs Gajularamram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad and submit a report to this Hon'ble Tribunal.
- D. Ensure and prevent the dumping of any waste by such establishments into the Forest land and Lakes, and remove unauthorized constructions on NALA in addition open the Natural Flow of 30 feet open Nala From Pedda Cheruv to Chitaramma Temple.
- E. Submit a detailed plan of Forest land and Lakes in areas along so as to prevent the illegal encroachments into the forest land and dumping of sewage and effluent to the water bodies.
- F. Submit the master plan of Hyderabad Metropolitan Development Authority with concrete points of forest lands, Roads passing through forest land and Water bodies in Gajularamaram Village.
- G. Submit a detailed report how many LRS's issued and ULC's clearances issued in Gajularamaram Village which are adjacent to Forest Land Sy No 19 Ext 471.14 Acrs Gajularamram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad.
- H. Submit the detailed report what preventions are taken while issuing Building permissions.
- I. Maintain Standby until the boundaries of forest land and 30" Feet open NALA is free from obstruction.
- J. And such further order or orders as may be fit proper and necessary in the facts and circumstances of the case.



PRAYER:

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

1. Direct the Respondent No. 1, 2, 3 and 4 to take necessary Legal action against the respondent No. 13, 14, 15 and others including the criminal proceeding for wilfully violating the provision of Forest Conservation Act, 1980.
2. Direct the forest department, Respondent No. 2 and 3 to take necessary action against the Respondent No. 13, 14, 15 and Others for unauthorized use of forest land for construction of Buildings and other purposes;
3. Direct the Respondent No. 9 to stop all the Registrations until unless Survey Boundaries are fixed to the forest land Survey No 19 Ext 471.14 Ac Gajularamaram Village Quthbullapur mandal Medchal Malkajgiri Dist Hyderabad Telangana.
4. Direct the Respondent No 8 to open the 30 Feet (open Nala) from Pedda Cheruv to Chittamma Temple as it is natural water flow system which has been occupied by land Grabbers and devising huge influence on the flow of water from Lakes.
5. Direct the Respondent No 6 and 10 to stop permissions for the construction of any building permissions and any other purpose until the forest land secured.
6. Hold and declare that the construction activities carried out by the Respondent No. 13, 14, 15 and others is illegal which are been passed form the year 2014 to Till Date until unless further boundaries are fixed for Forest Land.
7. Suspend the environment clearance letters for obtaining the same by suppression of facts and illegally using forest land for any developmental activates.
8. Direct the Respondent No. 16 to take up the Enquiry against the Culprits who are making Great Loss to the Government.
9. Direct the Respondent Nos 6 8 & 10 to cancel all the LRS and other permissions Provided form the year 2012 to Till date and have fare enquiry which are adjacent to Forest Land and 30 Feet NALA Passing area.
10. Hon'ble Tribunal may grant any other relief as his lordship deem proper in the interest of justice.

Place: Hyderabad
Date: 13/01/2022
Counsel of Petitioner

(S.M.Durga Bhavani)

S.M. Durga Bhavani
S.M. Durga Bhavani
B.Com., LL.B.
ADVOCATE
5-1-462 / 13A, Victoria Gunj,
Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

[Signature]
Applicant

SOLEMN AFFIRMATION

I, Permandlla Kiran Kumar s/o Late Permandlla Lingam Age about 34 Years R/o H-No 2-28 Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad Telangana India 500055, do hereby take oath and state on solemn affirmation that the contents of above petition from para 1 to 19 are drafted by the counsel as per my instructions and same are explained to vernacular. I state that the context of the above paras 1 to 19 are true and correct to the best of my personal knowledge and belief.

Hence verified and Signed at Hyderabad on 13 day of 01, 2022.



(Deponent/Applicant)

I Know & identify the deponent



(S.M.Durga Bhavani)

(Advocate)

S.M. Durga Bhavani
B.Com., LL.B.
ADVOCATE
5-1-462 / 13A, Victoria Gunj,
Ranigunj, Sec-Bed, Hyd, T.S. - 500 003.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE, CHENNAI)

Original Application No. of 2022
(SZ)

P.Kiran Kumar

Applicant....

Vs

**The State of Telangana &
Others**

Respondents..

**Original Application Filed
For Declaration by the
Applicant.**

Filed on: 13/01/2022

Filed By: *COUNSEL FOR PETITIONER.*

M.S. Durga Bhavani,

Advocate

Office: 5-1-462/13A, Victoria Gunj,

Ranigunj, Sec-Bad, Hyderabad,

Telangana 500003.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH, CHENNAI**

.....
ORIGINAL APPLICATION No. _____/EZ

IN THE MATTER OF:

1. Permandlla Kiran Kumar,
H-No 2-28 Gajularamaram Village,
Shapurmagar Jeedimetla,
Quthbullapur Mandal,
Medchal Malkajgiri Dist
Hyderabad, Telangana –
500055.

.....Applicant

Versus

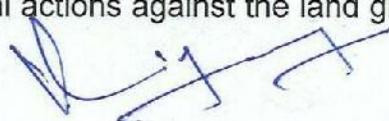
- 1 The State of Telangana
Rep. by its Secretary Public
5th Floor, Burgula Rama Krishna Rao Bhavan,
NH 44, Hill Fort,
Adarsh Nagar, Hyderabad,
Telangana 500063 and Others.

.....Respondents

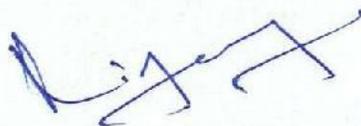
AFFIDAVIT

I, Permandlla Kiran Kumar s/o Late Permandlla Lingam Age about 34 Years R/o H-
No 2-28 Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist
Hyderabad Telangana India 500055, do hereby solemnly affirm and declare as
under:

- a) That I am the Applicant in the above-mentioned Original Application.
- b) I say that Facts related to Original Application are True to my Knowledge and I
have no suppressed any material facts.
- c) Actual Quantum of Legacy Forest land Encroachments at Survey No 19 Ext
471.14 Location: Gajularamaram Village Quthbullapur mandal Medchal-
Malkajgiri Dist Hyderabad Telangana has increased with unofficial layouts
adjacent to forest land by Land Grabbers.
- d) Present Hon'ble Forest Department of Telangana, DFO (Medchal) has failed to
Safeguard the Forest land in Sy no 19 Gajularamram village without imposing
serious actions on the land grabbers as they are just watchful at the physical
passion and failed to take any legal actions against the land grabbers, which is
causing huge loss to Eco system.



- e) Present Hon'ble Hyderabad Metropolitan Development Authority (HMDA), Greater Hyderabad Municipal Corporation (GHMC) and Hyderabad Lakes and Water Bodies Management Circle are well aware of illegal layouts and permissions issued by the accompanying subordinated and ancillary to the land grabbers by bestowing the fabricated documents.
- f) Present Hon'ble Medchal-Malkajgiri Collector, Revenue Divisional Office Medchal-Malkajgiri and Mandal Revenue Office Quthbullapur and others are well aware of illegal Layouts adjacent to Forest Land in Sy no 19 Gajularamaram village but they are issuing fabricated documents to land Grabbers.
- g) Actual Quantum of Legacy 30 feet open NALA From Pedda Cheruv to Chittaramma Temple, Irrigation & CAD Department of Telangana failed to stop the land encroached by land Grabbers and disturbing the natural flow of water as they are in Chain linked (Golasukattu cheruvlu) with other lakes.
- h) The unproven prohibited registrations are ended in the Quthbullapur sub register office without proper verification of the documents overwritten and fabricated documents without verification of approvals from the respective channels, there is No ULC Clearance for the Building Permissions From (HMDA) and NOC form Forest Department.
- i) Until unless total area of the Forest land and Lake Nala of 30 feet and other lakes flows are inter linked or connected properly and also 100 Feet or 30 Meters Road as per master plan of HMDA request the respective authorities to stop permissions for further actions.
- j) The alleged illegal and unauthorized use of forest land in Gajularamram Village by the Respondent No.13,14,15 & Others Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and others are tampering the actual boundaries of forest land lake boundaries, for there commercial use earing crores of ruppees by encroaching into forest land and ponds and causing huge loss to the government and also they are life line for the Eco System.



In the present fact and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass an order thereby impose punitive action against the Respondents Organisations/ Departments, Forest Department of Telangana (DFO Medchal), Irrigation & CAD Department of Telangana, HMDA, GHMC, Medchal-Malkajgiri collector, Registrations and Stamps Telangana and Others who deliberately turned blind eye towards compliance of rules and completely failed to protect the Forest Land, Lake and ponds Natural Flow of water and failed to protect the Eco System and Responsible for the irreparable damage and also direct Forest Department of Telangana (DFO Medchal), Irrigation & CAD Department of Telangana, HMDA, GHMC, to submit, Survey Reports, GPS/Drone/Arial Video Photographs of each and every work related and also it has to be under the supervision of 3rd party, as there is chance of tampering the actual boundaries of the forest land and lake flow chain. Which may causes damage.

I also prayed that this Hon'ble Tribunal kindly go through my submitted Photos and also the copies of complaint letters to authority's to know the reality and actual status of Legacy which I am submitting to Hon'ble Green Tribunal South Zone Chennai.

Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the fact and circumstances of matter.

Verification

I, Permandlla Kiran Kumar s/o Late Permandlla Lingam Age about 34 Years R/o H-No 2-28 Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad Telangana 500055, I hereby verify that the contents of the above paragraphs are true to my knowledge and I have not suppressed any material facts.

Place: Hyderabad.

Date: 13/01/2022
Before Me

S.M. Durga Bhayani

[Signature]
Applicant

Permandlla Kiran Kumar

S.M. Durga Bhayani
I Know & identify the deponent
ADVOCATE
6-1-462 / 13A, Victoria Guntur
(S.M. Durga Bhayani) (Advocate)
Nangun, Sec-800, Hyd, T.S. - 500 003.

RN090733625IN IVR:8278090733625
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Counter No:1.18/02/2022.10:10
To:D.SASHIKANTH REDDY..
PIN:500034, Raniara Hills S.O
From:SM DURGA BHAVANI.5-1-462/13A
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To:STATE POLLUTION BOARD..
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To:THE STATE OF TELANGANA.RK B
PIN:500063, LIC Division S.O
From:SM DURGA BHAVANI.5-1-462/13A
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To:HYD LAKES AND WATER BODIES..
PIN:500004, Khairatabad H.O
From:SM DURGA BHAVANI.5-1-462/13A
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From:SM DURGA BHAVANI.5-1-462/13A
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Wt:54gms
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To:IRRIGATION AND CAD..
PIN:500082, Somaiouda S.O
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To:TELANGANA FOREST DEPT..
PIN:500004, Khairatabad H.O
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Counter No:1.18/02/2022.10:10

To:MRD.BTB

PIN:500055. IDA Jeedimetla S.O

From:SM DURGA BHAVANI.5-1-462/13A

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भारतीय डाक



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To:K.RAJAREDDY..

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From:SM DURGA BHAVANI.5-1-462/13A

Wt:550ms

Amt:35.00(Cash)

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भारतीय डाक



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Counter No:1.18/02/2022.10:10

To:GHMC.CC COMPLEX

PIN:500063. LIC Division S.O

From:SM DURGA BHAVANI.5-1-462/13A

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भारतीय डाक



RN090733761IN IVR:8278090733761

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Counter No:1.18/02/2022.10:10

To:A.SOMIREDDY..

PIN:500055. IDA Jeedimetla S.O

From:SM DURGA BHAVANI.5-1-462/13A

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Amt:35.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक



RN090733789IN IVR:8278090733789

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Counter No:1.18/02/2022.10:10

To:THE GOVT OF INDIA..

PIN:110003. Lodi Road HO

From:SM DURGA BHAVANI.5-1-462/13A

Wt:560ms

Amt:35.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks. Stay Safe>

भारतीय डाक





kiran kumar <permandllakiru369@gmail.com>

National Green Tribunal Case No 17/2022

4 messages

kiran.p <permandllakiru369@gmail.com>

Fri, Feb 18, 2022 at 10:20 PM

To: splcs-rev@telangana.gov.in, igfmef.akm@gov.in, pccftelangana@gmail.com, collector-mdl@telangana.gov.in, ts_ms@pcb.ap.gov.in, mc@hmda.gov.in, mdhmwssb@hyderabadwater.gov.in, encawtg@gmail.com, mayor.ghmc@gov.in, rdomalkajgiri@gmail.com, tahqpr07@gmail.com, tvnreddy@ymail.com, venkat@vyshnavigroup.com, asr@srdevelopers.co.in
Cc: salimelabhavani96@gmail.com, kiran <permandllakiru369@gmail.com>, admn.ngt@nic.in

To,

The Councils of Respondents,

Sub:- Original Application No **17/2022** filed.

On Behalf of Council Of Applicant (Salimela Durga Bhavani Counsel For the Applicant) Please be informed

Original Application No 17/2022.**Registered on 08-02-2022.**

Petition Filed at the National Green Tribunal Chennai South Zone, with the Case Number **17/2022** against you and the same has been posted on **31/03/2022** for your appearance please be noted.

Thanks & Regards,
Permandlla Kiran Kumar
9666413666,

And

Council Of Applicant,
Salimela Durga Bhavani.
Ph No 8121852580

 **18022022.pdf**
1316K**Mail Delivery Subsystem** <mailer-daemon@googlemail.com>

Fri, Feb 18, 2022 at 10:20 PM

To: permandllakiru369@gmail.com

**Address not found**

Your message wasn't delivered to **venkat@vyshnavigroup.com** because the address couldn't be found, or is unable to receive mail.

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The response was:

550 5.2.1 The email account that you tried to reach is disabled. Learn more at <https://support.google.com/mail/?p=DisabledUser> t8sor892017ybg.156 - gsmtpt

Final-Recipient: rfc822; venkat@vyshnavigroup.com

Action: failed

Status: 5.2.1

Diagnostic-Code: smtp; 550-5.2.1 The email account that you tried to reach is disabled. Learn more at 550 5.2.1 <https://support.google.com/mail/?p=DisabledUser> t8sor892017ybg.156 - gsmtpt

Last-Attempt-Date: Fri, 18 Feb 2022 08:50:46 -0800 (PST)

----- Forwarded message -----

From: "kiran.p" <permandllakiru369@gmail.com>

To: splcs-rev@telangana.gov.in, igfmef.akm@gov.in, pccftelangana@gmail.com, collector-mdl@telangana.gov.in, ts_ms@pcb.ap.gov.in, mc@hmda.gov.in, mdhmwssb@hyderabadwater.gov.in, encawtg@gmail.com, mayor.ghmc@gov.in, rdomalkajgiri@gmail.com, tahqpr07@gmail.com, tvnreddy@ymail.com, venkat@vyshnavigroup.com, asr@srdevelopers.co.in

Cc: salimelabhavani96@gmail.com, kiran <permandllakiru369@gmail.com>, admn.ngt@nic.in

Bcc:

Date: Fri, 18 Feb 2022 22:20:37 +0530

Subject: National Green Tribunal Case No 17/2022

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kiran.p <permandllakiru369@gmail.com>

Fri, Feb 18, 2022 at 10:36 PM

To: splcs-rev@telangana.gov.in, igfmef.akm@gov.in, pccftelangana@gmail.com, collector-mdl@telangana.gov.in, ts_ms@pcb.ap.gov.in, mc@hmda.gov.in, mdhmwssb@hyderabadwater.gov.in, encawtg@gmail.com, mayor.ghmc@gov.in, rdomalkajgiri@gmail.com, tahqpr07@gmail.com, tvnreddy@ymail.com, venkat@vyshnavigroup.com, asr@srdevelopers.co.in

Cc: salimelabhavani96@gmail.com, admn.ngt@nic.in

Hi All,

Fyi,

Updated File in the attachments.

Thanks & Regards,

Kiran

[Quoted text hidden]

 **18022022 Updated.pdf**
5557K

Mail Delivery Subsystem <mailer-daemon@googlemail.com>

Fri, Feb 18, 2022 at 10:36 PM

To: permandllakiru369@gmail.com



Address not found

Your message wasn't delivered to **venkat@vyshnavigroup.com** because the address couldn't be found, or is unable to receive mail.

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The response was:

550 5.2.1 The email account that you tried to reach is disabled. Learn more at <https://support.google.com/mail/?p=DisabledUser> o126sor12101022ywb.142 - gsmt

Final-Recipient: rfc822; venkat@vyshnavigroup.com

Action: failed

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Last-Attempt-Date: Fri, 18 Feb 2022 09:06:49 -0800 (PST)

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Cc: salimelabhavani96@gmail.com, admn.ngt@nic.in

Bcc:

Date: Fri, 18 Feb 2022 22:36:39 +0530

Subject: Re: National Green Tribunal Case No 17/2022

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